# GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ RAJYA SABHA UNSTARRED QUESTION NO. 1205 ANSWERED ON 30.07.2025

#### BASIC FACILITIES PROVIDED TO PANCHAYATS

#### 1205 SHRI G.C. CHANDRASHEKHAR:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of basic facilities provided by Government to the Panchayats in view of development of rural areas, districts, towns and tehsils in the country, including Karnataka;
- (b) the details of the achievements made during the last five years and the current year, Statewise;
- (c) whether basic facilities provided by Government to the Panchayats have been reviewed with view to improve the standards of life in the villages of the country, if so, the details thereof; and
- (d) the steps taken by Government for the empowerment of Panchayats?

## **ANSWER**

### THE MINISTER OF STATE FOR PANCHAYATI RAJ

(PROF. S.P. SINGH BAGHEL)

(a) & (b) "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of the Constitution of India. Article 243 of the Constitution provides that the Legislature of a State may, by law, endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government. Such laws may include provisions for the devolution of powers and responsibilities upon Panchayats at the appropriate level with respect to the implementation of schemes for economic development and social justice, including those relating to the matters listed in the Eleventh Schedule.

The Central Government, through the Central Sector Schemes, Centrally Sponsored Schemes and Central Finance Commission Grants, supplements the efforts of States and Gram Panchayats towards the creation of infrastructure in Panchayats. The Finance Commission grant can be used by Rural Local Bodies (RLBs) for location-specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

Under Fifteenth Finance Commission (XV FC), Grants to the tune of Rs. 60,750 Crore were allocated for the interim period FY 2020-2021 and Rs.2,36,805 Crore are allocated for the period FY 2021-2026 to Panchayats in all the three tiers and Traditional Local Bodies and Sixth Schedule areas in 28 States. The XV FC Grants have two components—Tied and Untied.

The untied grant, 40% of total grant, under the 15th Finance Commission can be used by Rural Local Bodies (RLBs) for location specific felt needs under 29 subjects enshrined in the Eleventh Schedule of the Constitution, except for salary or other establishment expenditure.

The tied grants, 60% of total grants, can be used for the basic services of (a) sanitation and maintenance of ODF status, and this includes management and treatment of household waste, and human excreta and fecal sludge management and (b) supply of drinking water, rainwater harvesting and water recycling. If any local body has fully saturated the needs of one category, it can utilise the funds for the other category.

State-wise allocation and release of Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last five years and the current year is given in **Annexure-I** 

The Ministry is implementing Revamped Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA)w.e.f. financial year 2022-23 with the main objective to capacitate Panchayati Raj institutions (PRIs) through imparting training to Elected Representatives (ERs) and other stakeholders of Panchayats to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively and to create Panchayat infrastructure like Gram Panchayat Bhawan and Computer on limited scale mainly for North Eastern, Hilly and difficult areas.

During the last five years, approximately 1.76 cr. participants were provided training, 8,134 Panchayat Bhawans were constructed, and 18,277 computers were procured by the States and Union Territories. State/UT-wise details of training achievements over the past five years are provided in **Annexure-II.** 

(c) & (d) As stated in response to parts (a) and (b), "Panchayat," being a form of "Local Government," falls under the State List of the Seventh Schedule of the Constitution of India. Hence, it is the responsibility of the respective State Governments to review various aspects of the functioning of Panchayati Raj Institutions (PRIs).

To monitor the expenditure incurred by Panchayats from Central Finance Commission grants, a dashboard has been made available to State Governments for concurrent monitoring at the State, District, and Block levels. In April 2020, the Ministry launched the **eGramSwaraj** web portal (<a href="https://egramswaraj.gov.in">https://egramswaraj.gov.in</a>), which integrates all financial functions of Panchayats—from planning to payment. Progress data from this system is collated on the dashboard for oversight. The Ministry is implementing the revamped Centrally Sponsored Scheme of RGSA with the primary goal of strengthening the capacity of PRIs. This is achieved by providing training to Elected Representatives (ERs), functionaries, and stakeholders to enhance their governance.

leadership skills, and capabilities related to e-Governance, ensuring effective Panchayat functioning.

MoPR monitors the implementation of the **RGSA**, including fund utilization, through review meetings, video conferences, pre-CEC (Central Empowered Committee) meetings, and field visits by senior officers. States/UTs are regularly requested to submit necessary documents such as quarterly and annual progress reports, utilization certificates, auditors' reports, etc., and to comply with Ministry of Finance guidelines for fund releases.

Additionally, to make Panchayats digitally empowered, the Ministry is implementing the e-Panchayat Mission Mode Project (MMP), which has significantly improved transparency, efficiency, and grassroots governance. The eGramSwaraj application supports digital planning, accounting, monitoring, and online payments at the Panchayat level. Its integration with the Public Financial Management System (PFMS) enables real-time payments to vendors and service providers, ensuring seamless fund flow and minimizing delays.

To further enhance transparency in procurement, eGramSwaraj has also been integrated with the Government e-Marketplace (GeM), allowing Panchayats to procure goods and services directly via the platform.

The Meri Panchayat mobile application provides citizens with comprehensive information about Panchayat functioning, including development plans, financial details, elected representatives, and passed resolutions. The Panchayat NIRNAY app supports Gram Sabha scheduling, citizen notifications, agenda circulation, and digital record-keeping of decisions—promoting citizen-centric planning through e-Governance.

Moreover, to ensure timely audits of Gram Panchayat accounts—including receipts and expenditures—the Ministry has launched **AuditOnline** (<a href="https://auditonline.gov.in">https://auditonline.gov.in</a>). This online application facilitates the auditing process, supports audit documentation, and streamlines audit workflows such as inquiries, draft local audit reports, and audit observations. It plays a key role in promoting transparency and accountability in Panchayat financial management.

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## Annexure -I

(Annexure referred to in reply to parts (a) & (b) of the Rajya Sabha Unstarred Question No. 1205 answered on 30.07.2025)

State-wise allocation and release of Fifteenth Finance Commission Grants to the Panchayats and Rural Local Bodies during the last five years and the current year

(Rs. in crore)

	,					,		,				(KS. In	CIUIC
Sl.	States	2020	)-21	2021	-22	2022	2-23	2023	3-24	2024	1-25	2025	-26
No.		Alloca	Relea	Alloca	Rele								
		tion	se	tion	ase								
1	Andhra	2625.	2625.	1939.	1917.	2010.	1976.	2031.	1997.	2152.	2109.	2099.	0.00
	Pradesh	00	00	00	85	00	75	00	45	00	97	00	
2	Arunachal	231.0	231.0	170.0	170.0	177.0	35.40	179.0		189.0		185.0	0.00
	Pradesh	0	0	0	0	0		0		0		0	
3	Assam	1604.	1604.	1186.	1186.	1228.	1228.	1241.	1241.	1315.		1283.	0.00
		00	00	00	00	00	00	00	00	00		00	
4	Bihar	5018.	5018.	3709.	3709.	3842.	3842.	3884.	3855.	4114.	4109.	4012.	0.00
		00	00	00	00	00	00	00	33	00	01	00	
5	Chhattisgar	1454.	1454.	1075.	1075.	1114.0	1114.	1125.	1125.	1192.	1185.	1163.	0.00
	h	00	00	00	00	0	00	00	00	00	25	00	
6	Goa	75.00	75.00	55.00	55.00	57.00	48.46	58.00	21.55	62.00		61.00	0.00
7	Gujarat	3195.	3195.	2362.	2362.	2446.	2446.	2473.	2473.	2619.	1271.	2555.	0.00
	3	00	00	00	00	00	00	00	00	l	50	00	
8	Haryana	1264.	1264.	935.0	935.0	968.0	967.3	979.0	953.5	1036.	1012.	1011.	0.00
	,	00	00	0	0	0	0	0	9	00	51	00	
9	Himachal	429.0	429.0	317.0	317.0	329.0	329.0	332.0	318.0	352.0	229.1	343.0	0.00
	Pradesh	0	0	0	0	0	0	0	4	0	9	0	
10	Jharkhand	1689.	1689.	1249.	1249.	1293.	1293.	1307.	1307.	1385.		1351.	0.00
		00	00	00	00	00	00	00	00	00		00	
11	Karnataka	3217.	3217.	2377.	2375.	2463.	2093.	2490.	2086.	2637.	2133.	2572.	0.00
		00	00	00	50	00	55	00	59	00	25	00	
12	Kerala	1628.	1628.	1203.	1203.	1246.	1246.	1260.	1260.	1334.	1334.	1301.	0.00
		00	00	00	00	00	00	00	00	00	00	00	
13	Madhya	3984.	3984.	2944.	2944.	3050.	3050.	3083.	2819.	3265.	1629.	3185.	0.00
	Pradesh	00	00	00	00	00	00	00	24	00	45		1
14	Maharashtr	5827.	5827.	4307.	4267.	4461.	3696.	4510.	3629.	4776.	3169.	4659.	0.00
	a	00	00	00	16	00	71	00	21	00	72	00	
15	Manipur	177.0	177.0	131.0	65.50	135.0		137.0		145.0		142.0	0.00
		0	0	0		0		0		0		0	
16	Meghalaya	182.0	182.0	135.0	67.50	140.0		141.0		149.0		146.0	0.00
		0	0	0		0		0		0		0	
17	Mizoram	93.00	93.00	69.00	69.00	71.00	71.00	72.00		76.00		74.00	0.00

18	Nagaland	125.0	125.0	92.00	92.00	96.00	48.00	97.00		102.0		99.00	0.00
		0	0							0			
19	Odisha	2258.	2258.	1669.	1669.	1728.	1728.	1747.	1746.	1851.	1851.	1805.	0.00
		00	00	00	00	00	00	00	91	00	00	00	
20	Punjab	1388.	1388.	1026.	1026.	1062.	1062.	1074.	1058.	1138.	788.9	1110.0	0.00
		00	00	00	00	00	00	00	35	00	0	0	
21	Rajasthan	3862.	3862.	2854.	2854.	2957.	2955.	2989.	2847.	3166.	2803.	3087.	0.00
		00	00	00	00	00	34	00	96	00	69	00	
22	Sikkim	42.00	42.00	31.00	31.00	33.00	33.00	33.00	33.00	35.00	32.34	33.00	0.00
23	Tamil	3607.	3607.	2666.	2666.	2761.	2761.	2791.	2791.	2957.	2270.	2884.	0.00
	Nadu	00	00	00	00	00	00	00	00	00	74	00	
24	Telangana	1847.	1847.	1365.	1365.	1415.	1415.	1430.	1424.	1514.		1477.	0.00
		00	00	00	00	00	00	00	18	00		00	
25	Tripura	191.0	191.0	141.0	141.0	147.0	147.0	148.0	148.0	157.0	156.3	153.0	0.00
		0	0	0	0	0	0	0	0	0	1	0	
26	Uttar	9752.	9752.	7208.	7208.	7466.	7466.	7547.	7547.	7994.	7994.	7797.	0.00
	Pradesh	00	00	00	00	00	00	00	00	00	00	00	
27	Uttarakhan	574.0	574.0	425.0	418.7	440.0	439.2	445.0	444.1	471.0	234.9	458.0	0.00
	d	0	0	0	0	0	1	0	3	0	1	0	
28	West	4412.	4412.	3261.	3261.	3378.	3378.	3415.	3415.	3617.	3472.	3528.	0.00
	Bengal	00	00	00	00	00	00	00	00	00	22	00	
	Total	6075	6075	4490	4469	4651	4486	4701	4454	4980	3778	4857	0.00
		0.00	0.00	1.00	9.22	3.00	9.71	8.00	2.51	0.00	7.97	3.00	

Annexure-II State/UT-wise achievements of Participants trained during last 5 years

Sl. No	States	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar	0	553	1874	2865	5221
	Islands					
2	Andhra Pradesh	483233	155089	649156	165001	325643
3	Arunachal Pradesh	0	0	3,711	6138	12344
4	Assam	114159	113700	227733	348183	144936
5	Bihar	34871	24352	404406	163809	435896
6	Chhattisgarh	39843	42115	121099	163292	90559
7	Dadra and Nagar Haveli	0	223	575	1000	1073
8	Daman and Diu	0				
9	Goa	0	3249	1777	3548	4519
10	Gujarat	0	10455	250	1938	90368
11	Haryana	3334	4490	4859	12431	11909
12	Himachal Pradesh	518	18387	9531	92458	120455
13	Jammu & Kashmir	11950	80000	284138	350026	82534
14	Jharkhand	0	25260	8302	54056	135817
15	Karnataka	296546	246328	213467	363317	321380
16	Kerala	0	140390	179478	149153	129632
17	Ladakh	0	4898	0	0	26
18	Lakshadweep	0	0	0	0	0
19	Madhya Pradesh	961367	334724	281610	86884	242279
20	Maharashtra	116315	632686	1041165	984321	363111
21	Manipur	8338	232	894	5591	195
22	Meghalaya	0	1173	11,588	74410	78537
23	Mizoram	0	58	2659	9800	9841
24	Nagaland	600	25540	1832	3435	4725
25	Odisha	37784	27077	79116	160774	279505
26	Puducherry	0	0	0	0	0
27	Punjab	28094	45940	36378	13359	122848
28	Rajasthan	0	3164	2481	96389	71795
29	Sikkim	15166	335	13,552	11249	6709
30	Tamil Nadu	628125	130329	106560	101513	78490
31	Telangana	1039	3889	14506	2441	1701
32	Tripura	6794	6708	7743	63715	54228
33	Uttarakhand	20335	140	48241	144374	22342
34	Uttar Pradesh	71835	116042	263409	82712	76302
35	West Bengal	448226	378110	174974	272762	228081
	NIDPR and Others			5229	1438	1941
	Total	3328472	2575636	4202293	3992382	3554942